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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**BENCH-II**

**CP (IB) No. 1066/KB/2018**

**Present: Hon'ble Member, Shri M.B. Gosavi (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>TH</sup> SEPTEMBER, 2018, 10:30 A.M**

Name of the Company	Vinayak Agencies -Vs- OCL Iron & Steel Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. K. C. Garg, Adv
2. Sumita Aggarwal, Adv
3. Md. Dilawar Khan, Adv

} Operational  
Creditor

*M. Dikhan*  
17.09.2018

1. KUSHAGRA SHAH
2. SHASHWAT NAYAK

} CORPORATE  
DEBTOR

*S. Nayak*  
17.09.2018

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OCL Iron & Steel Ltd.

O R D E R

The Ld. Counsel for the Operational Creditor appeared. The Ld. Counsel for the Corporate Debtor also appeared.

Both of them made a submission that the matter is settled out of the Tribunal.

In view of this, the Ld. Counsel for the Operational Creditor seeks liberty to withdraw the matter. Permission is granted.

The matter stands withdrawn and disposed of.



(MADAN B GOSAVI)  
MEMBER(JUDICIAL)